

(a) whether it is a fact that Gujarat has deposited Rs.659.51 crores up to 4 January, 2013 in Ad-hoc CAMPA of the Central Government;

(b) if so, whether so far only Rs.112.83 crores have been released against deposited amount of Rs.659.91 crores;

(c) whether the Central Government intends to transfer the amount of Rs. 659.51 crores deposited by Gujarat into the account of Gujarat State CAMPA;

(d) what action had been taken so far to return back the total amount into Gujarat State CAMPA; and

(e) by when the remaining amount will be returned to Gujarat State CAMPA?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) An amount of Rs.652,14,84,361.00 has been deposited in the accounts maintained by *Ad-hoc* CAMPA in the name of Gujarat State CAMPA since the year 2006, and upto 4th January 2013;

(b) An amount of Rs.112,83,32,000.00 has been released to the Gujarat State CAMPA;

(c) to (e) The releases to the State CAMPAs, including the Gujarat State CAMPA from the funds held in State accounts managed by the Ad-hoc CAMPA is regulated in terms of the Order dated 10th July 2009 of the Hon'ble Supreme Court of India in Writ Petition (Civil) No.202 of 1995 titled T N Godavarman Thirumalpad Vs UOI etc. In the said Order, the Hon'ble Court has, subject to the other conditions laid down, permitted the *Ad-hoc* CAMPA to release, for the time being, the sum of about Rs. 1,000 crores per year, for the next 5 years, in proportion of 10% of the principal amount pertaining to the respective State/UT.

Rehabilitation of great Indian Bustard in Ranebennur Black Buck Sanctuary

1576. DR. PRABHAKAR KORE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Central Government has received any proposal from the State Government of Karnataka for rehabilitation of the Great Indian Bustard at Ranebennur Black Buck Sanctuary;

- (b) if so, the details thereof;
- (c) whether the Central Government has taken any steps in this regard;
- (d) if so, the details, thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) No proposal has been received from the State Government of Karnataka for rehabilitation of the Great Indian Bustard at Ranebennur Black Buck Sanctuary.

(c) to (e) Does not arise.

Disposal of e-waste

†1577. SHRI RASHEED MASOOD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has formulated any policy for disposing off growing e-waste all across the country;
- (b) if so, the details thereof; and
- (c) the measures adopted to check e-waste in Delhi coming from outside?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry of Environment and Forests (MoEF) has notified the E-Waste (Management and Handling) Rules, 2011 for effective management of e-waste in the country. These Rules have come in to effect from 1st May 2012. The concept of Extended Producer Responsibility (EPR) has been enshrined in these rules to make it a mandatory activity for the manufacturers of electronic and electrical equipments. Under the EPR, the producers are responsible for collection of e-waste generated from the end of life of their products by setting up collection centers or take back systems either individually or collectively. As per these Rules, E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committees. As per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, import of e-waste for disposal is not permitted. The import is permitted only for recycling or recovery or reuse with the permission of the Ministry of Environment and Forests.

†Original notice of the question was received in Hindi.